GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF PHARMACEUTICALS

LOK SABHA

UNSTARRED QUESTION No. 4278

TO BE ANSWERED ON THE 28th March, 2017

Banned Drugs

4278. SHRI P. KUMAR:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has banned the manufacturing, sale and use of approximately 350 drugs in the country on the basis of a study conducted by an expert committee;

(b) if so, the details thereof and the reasons therefor;

(c) whether the ban imposed by the Government has been enforced countrywide; and (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)

(a) & (b): Ministry of Health and Family Welfare constituted an Expert Committee under the chairmanship of Prof. C. K. Kokate on 16.09.2014 for examination of Fixed Dose Combination (FDC) licensed to manufacture for sale in the country without due approval from the office of Drug Controller General of India (DCGI). On the basis of the recommendations of the said Expert Committee and in exercise of powers conferred by Section 26A of the Drugs and Cosmetics Act, 1940 (23 of 1940), the Central Government prohibited the manufacture for sale, sale and distribution for human use of 344 drug fixed dose combination vide gazette notification dated 10.03.2016.

(c) & (d): Various stakeholders filed various writ petition in different High Court across the country and the said notification was quashed by Hon'ble High Court of Delhi vide its order dated 01.12.2016. Further, the Union of India had already challenged the order of Delhi High Court before the Supreme Court by way of SLP. The same is yet to be listed.

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